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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-415/97

New Delhi this the 28th day of February, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J).
Hon'ble Sh. S.P. Biswas, Member(A)

Shri Karamvir Singh,
S/o Sh. Maha Singh,
C/o E.S.I. Dispensary, N.I.A.
Najafgarh Road,
New Delhi-15. Applicant

(through Shri V.P. Trikha, advocate)

VERSUS

1. The Director-General,
Employees State Insurance Corporation,
Kotla Road,
New Delhi-2. Respondents
2. The Director (Medical),
Employees State Insurance Scheme,
Employees State Insurance Hospital Complex,
Basia Darapur, New Delhi-15. Respondents

(through Shri G.R. Nayyar, advocate)

ORDER(ORAL)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

The relief sought in this original application is to consider the candidature of the applicant to the post of Ayurvedic Pharmacist. The applicant claims to hold a certificate which according to the respondents is not from a recognised university, and on the basis of the said certificate he is seeking a right to be interviewed in the coming selection to the post by way of direct recruitment.

The learned counsel for the respondents states that this being a specialised post and special knowledge is required, the recruitment is restricted to candidates with the valid certificate and registered in the Employment Exchange and the candidates are set for interview after being sponsored and after the Employment Exchange verifies the certificate held by

each of the candidates. The learned counsel for the applicant submits that his client has registered himself with the Employment Exchange and the Employment Exchange has not forwarded the said application. If he is aggrieved by non-forwarding of the application by the Employment Exchange, no order can be passed against non-forwarding of his application, for, no relief is sought against such rejection of his candidature; we are unable to give any relief in the present application in the present form. The learned counsel for the applicant seeks leave of this Court to withdraw this application with liberty to refile. The application is, therefore, allowed to be withdrawn to be presented as and when the cause of action arise, in the appropriate forum and after arraying proper parties against whom he claims relief. With these observations, this original application is disposed of as withdrawn.


(S.P. Biswas)


(Dr. Jose P. Verghese)

Member(A) Vice-Chairman(J)

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